

MR. CHAIRMAN: Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1962-63) AND BALANCE SHEET OF THE ASHOKA HOTEL LTD., NEW DELHI

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Ninth Annual Report and Balance Sheet of the Ashoka Hotels Limited, New Delhi, for the year ending the 31st March, 1964, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Ashoka Hotels Limited during the year 1963-64.

[Placed in Library. See No. LT-3584/64.]

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND COMPANY LAW)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAM-SHWAR SAHU): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Company Law):—

(a) Notifications G.S.R. Nos. 1665 to 1669, dated the 28th November, 1964, Publishing certain amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3587/64.]

(b) Notification G.S.R. No. 1618, dated the 14th November, 1964, publishing the Manufacture in Customs Bonds (General) Amendment Rules, 1964, under section 159 of the Customs Act, 1962.

(c) Notification G.S.R. Nos. 1670 to 1672, dated the 28th November, 1964, publishing certain amendments in Government Notification G.S.R. No. 575, dated the 28th May, 1960, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-3588/64 for (b) and (c).]

(d) Notification G.S.R. No. 1673, dated the 28th November, 1964, publishing the Central Excise (Twelfth Amendment) Rules, 1964, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3589/64.]

SUPPLEMENTARY DEMAND FOR GRANT FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS IN 1964-65.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): Sir, I beg to lay on the Table a statement showing the Supplementary Demand for Grant for Expenditure of the Central Government on Railways in the year 1964-65.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE MOTION RE REPORT ON THE WORKING OF THE INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF THE CENTRAL GOVERNMENT

MR. CHAIRMAN: I have to inform Members that under Rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of the motion regarding the Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1962-63.